GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UN-STARRED QUESTION NO. 814

ANSWERED ON MONDAY, 12th DECEMBER, 2022

CHINESE COMPANIES

QUESTION

814. SHRIMATI SHARDABEN ANILBHAI PATEL:
SHRI MITESH RAMESHBHAI PATEL (BAKABHAI):
SHRI JAGANNATH SARKAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of Chinese companies registered in the country;
- (b) whether there are many companies in India in which Chinese companies have their stakes;
- (c) if so, whether the Government has taken/proposes to take some steps to stop the stakes of Chinese companies in domestic companies; and
- (d) if so, the details thereof?

ANSWER

Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.

(Rao Inderjit Singh)

- (a) There are 174 Chinese companies are registered in the country as foreign companies having place of business in India with Ministry of Corporate Affairs (MCA).
- (b) Yes, as per the CDM database, there are 3560 companies in India which have Chinese directors. It is not possible to give the number of companies having Chinese investors / shareholders as the data is not separately maintained in the MCA system.
- (c) & (d) The Government has amended certain rules and forms prescribed under the Companies Act, 2013 to regulate incorporation of companies, appointment of directors, issuance & transfer of securities and undertaking compromise, arrangements & amalgamation in cases where Land Border Countries Entities (LBCEs) are involved. New requirements have been provided through such amendments for disclosures, in such cases, about Government approval obtained under the Foreign Exchange Management (Non-debt Instruments) Rules, 2019 or for obtaining security clearance from the Ministry of Home Affairs, Government of India.
